

C-482 No.2264 of 2019

Hon'ble R.C. Khulbe, J.

Mr. Gaurav Singh, learned counsel for the applicants.

Mr. S.K. Chaudhary, learned Dy. A.G. along with Mr. Lalit Miglani, learned Brief Holder for the State.

Heard.

Admit.

Issue notice to respondent no.2.

Steps be taken within a week.

List this matter after service report is received.

It is argued by learned counsel for the applicants that the applicants have falsely been implicated in the crime and no offence is made out against them. Apart from that there are chances for compromise between the parties.

In view of the above, it is directed that till the next date of listing, further proceedings of Criminal Case No. 291 of 2017, Smt. Suman vs. Sunil, against the present applicants shall remain stayed.

(R.C. Khulbe, J.)

16.10.2019

Balwant